

**GOVERNMENT OF INDIA
SCIENCE AND TECHNOLOGY
LOK SABHA**

UNSTARRED QUESTION NO:1462
ANSWERED ON:29.07.2015
Patents for Scientific/Technological Innovations
Pandey Dr. Mahendra Nath

Will the Minister of SCIENCE AND TECHNOLOGY be pleased to state:

- (a) whether any patent at national and international level have been obtained for scientific and technological innovations;
- (b) if so, the details thereof and the benefits derived therefrom; and
- (c) the steps being taken by the Government to provide assistance to individuals and small organisations in getting patents?

Answer

MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY AND MINISTER OF STATE IN THE MINISTRY OF EARTH SCIENCES
(SHRI.Y. S. CHOWDARY)

(a) Yes Madam, a number of patents have been obtained at national and international level for scientific and technological innovations. The following table gives the details of the patent applications filed and patents granted in India during last 5 financial years and the year wise grant of patents in all other countries to Indians:

Year	Patent Applications in India	Patents Granted to Indian	Patents Granted Worldwide	Patents Granted to Indians
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2009-10	34,287	6,168	1,725	3,192
2010-11	39,400	7,509	1,273	3,134
2011-12	43,197	4,381	699	2,880
2012-13	43,674	4,126	716	3,583
2013-14	42,951	4,227	634	Not available

(Source: 1. Annual Report, Indian Patent Office, 2013-14; 2. World Intellectual Property Organization(WIPO)Statistics 2014 [this data is year wise 2009 to 2013])

(b) National Research Development Corporation (NRDC) a window created by the Council of Scientific and Industrial Research (CSIR) an autonomous organization of Department of Scientific and Industrial Research is facilitating the individual innovators for commercializing their inventions. So far NRDC have licensed 18 patented technologies to about 85 companies in India and have generated a substantial amount of revenue in past several years. This facility can be accessed by all the innovators for commercialization of inventions /technologies in the country.

Besides that, Biotechnology Industry Research Assistance Council (BIRAC) a not-for-profit Public Sector Enterprise, set up by Department of Biotechnology (DBT), has commercialized 3 Intellectual Properties (IP's) in the area of drugs, formulation and diagnostics and the products are in the market.

(c) The Government is taking various steps to provide assistance to individuals and small organizations through its constituent Departments in getting patents:

Department of Science and Technology is implementing a Patent Facilitation Programme since 1995 under which scientists/technologists / academicians from academic sector are facilitated for the safeguarding their Intellectual Property Rights (IPR's) free of cost.

Department of Scientific and Industrial Research (DSIR) is implementing a scheme, namely "Patent Acquisition and Collaborative Research and Technology Development (PACE)" to facilitate industries, particularly Small and Medium Enterprises(SMEs) in acquisitions of patented technologies.

DSIR has also launched a programme namely, PRISM (Promoting Innovations in Individual innovators, Start ups and MSMEs) during 12th Plan to extend financial support to individual innovators for converting their innovative ideas in to functional models/ prototypes.

Innovators are also extended financial assistance for patenting along with product development / process know how activity.

BIRAC has been implementing a "Patent Assistance Scheme" (PAS) that provides financial assistance for Intellectual Property Protection emerging from the projects supported by BIRAC.

Department of Electronics and Information Technology (DeitY) is providing support towards filing IPR applications by DeitY scientists, DeitY societies/organizations and grantee institutes. DeitY also has a Scheme to Support International Patent Protection in Electronics & IT by small industries and Technology Start-Up Companies.

Ministry of Micro Small and Medium Enterprises (MSME) is implementing a scheme "Building Awareness Intellectual Property Rights (IPRs) for MSME's" under National Manufacturing Competitiveness Programmes to help Micro Small and Medium Enterprises in getting patents and others IPRs.
